

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

RA No.13/92 in  
OA No.989/89

Date of decision:- 4-3-1992

Shri K.P.Seth ... Applicant  
versus  
Union of India & Ors. ... Respondents

**CORAM:THE HON'BLE MR.JUSTICE RAM PAL SINGH, VICE CHAIRMAN(J)  
THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER(A)**

For the Applicant ... Shri B.S.Mainee,  
Counsel.  
For the Respondents ... None

ORDER

( ORDER OF THE BENCH DELIVERED BY HON'BLE  
MR.D.K.CHAKRAVORTY, MEMBER)

This is an application for review of the judgement dated 27.11.91 delivered in OA No.989/89 by a Bench of the Tribunal comprising the then Chairman, Hon'ble Mr.Justice Amitav Banerji and one of us (Mr.D.K. Chakravorty).

2. On 28.1.92, the notice of the RA was issued to the respondents, returnable on 21.2.92. When the RA was taken up for hearing on 21.2.92, no one was present for the respondents. The learned counsel for the applicant stated that some typographical errors have crept in at some of the places in the judgement where the words " Permanent Way Inspectors" have been typed as "Public Works Inspectors".

3. We find that these typographical errors have crept in line Nos.3& 14 of page 1 and in line Nos.7 and 30 of page 7 of the judgement. Accordingly, we direct that the words "Public Works" be replaced by words " Permanent Way" in the aforesaid places. These corrections have been carried out in the original judgement.

contd.....2/-

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Let a copy of the corrected judgement be sent to the parties concerned.

This RA stands disposed of with the above directions.

*D.Chakravorty* 4/3/92  
(D.K.CHAKRAVORTY)

MEMBER(A)

*Ram Pal Singh* 4.3.92  
(RAM PAL SINGH)  
VICE-CHAIRMAN(J)

SNS